## CENTRAL ADMINISTRATIVE TRIBUNAL MUMBAI BENCH : MUMBAI

R.P.No.: 41 of 2002. (Arising out of O.A.No. 884/2001)

(Patna, this Thursday, the 5th Day of December 2002).

## C O R AM

Hon ble Mr. Justice B.N. Singh Neelam, Vice\_Chairman.

Shri Ram Pal Singh, residing at Sai Mahima Apartments, 3rd Floor, Navghar Road, Bhayandar (East), Thane.....APPLICANT.

By Advocate: None

Vs.

- 1. Union of India through its the Secretary, Ministry of Communication, Department of Telecommunitation, Govt. of India, Ashokatroad, Sanchar Bhavan, New Delhi-1.
- Chief General Manager, Mahanagar Telephone Nigam Limited, Prabhadevi, Telephone House, Mumbai. .... RESPONDENTS.
   By Advocate: N o n e

## ORDERS BY CIRCLATION

Dustice B.N.Singh Neelam, V.C.: This R.A. is so preferred by the respondents of O.A. No. 884 of 2001, so disposed of on 18th December, 2001, by C.A.T., Mumbai Bench, under the provisions of Rule 49 of the Central Administrative Tribunal Practice Rule, 1993, and the R.A. thus, is sent to this Bench for orders by circulation by transmitting the original record of the R.A., with that of the main O.A. 884 of 2001, and one Misc. Application also so filed in this regard for condonation of delay on behalf of the respondents of the OA in preferring R.A. on the grounds mentioned in the petition. Reference is also made to Appendix-IV of the R.A. Rule 1(1)/II(a).

The operative portion of the orders so passed in the said O.A. is detailed in R.A. and it is everred therein that at the admission stage itself the said OA was so disposed of with a direction to the concerned respondent to dispose of the appeal so pending being preferred for revocation of suspension of the applicant within 30 days from the date of receipt of thecopy of the said order by passing a speaking

After perusal of the record, I am convinced that this matter can well be disposed of by circulation and there is no question of posting the matter for any prelimi. nary hearing. True it is inadvertently patent factual error has occured in para-2 of the orders so passed in OA 88% of 2001 and it will meet the ends of justice if at line 3 of para 2 of the orders so passed in OA 884 of 2001 starting from ( ".....before the Member (Service) Telecom Commission. Department of Telecommunication, Sanchar Bhavan, New Delhi-110 001) stands deleted and it so stands deleted as per the prayer so made and to that extent only theorders so passed in the said 0.A. 884 of 2001 stands modified. Since it is found that the matter can well be disposed of by circulation, Let this matter now, be placed before Hon'ble Smt. Shanta Shastri, Member (A), for needful.

> (B.N.Singh Neelam) Vice Chairman 5.12.02

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